

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2950/2018

New Delhi this the 6th day of August, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Anamika Rathi, aged about 33 years,
D/o Late Sh. Shyam Singh Rathi,
R/o House No.212/A, Munirka Village,
Bada Gangnath Market, New Delhi-110067 -Applicant
(By Advocate: Mr. Dinesh S Badiar)

Versus

Comptroller & Auditor General of India,
Pocket-9, Deen Dayal Upadhyaya Marg,
New Delhi-110124 - Respondent

ORDER (Oral)

Ms. Nita Chowdhury, Member (A):

The applicant has filed this Original Application (OA) seeking the following reliefs:-

- “a) Allow the OA of the applicant.
- b) direct the respondent to dispose of the departmental revision dated 31.07.2017, submitted by post on 01.08.2017 and by hand on 03.08.2017.
- c) pass any”

2. On hearing the counsel for the applicant, it is found that he has an alternative remedy in the form of departmental revision which he has availed of but the same has not been disposed of, so far. He prays that direction should be given to the respondent to decide his departmental revision dated 31.07.2017.

3. Without going into the merits of the case, the respondent is directed to decide his pending revision by passing a reasoned and speaking order thereon, within a period of 90 days from the date of receipt of a copy of this order. With this direction, the OA stands disposed.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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